

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

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New Delhi, dated: 11-2-85

NOTICE
INCOME TAX

No. 6153 (F.No.261/2/85-133): in exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and all other powers enabling it in this behalf the Central Board of Direct Taxes hereby directs that the following amendment be made in the Board's Notification No.5728(F.No.261/2/84-133) dt.28.3.84.

- 1) In the Schedule appended to the said notification under column 3 against the jurisdiction of AAC, Allahabad Range 'D' Allahabad item No.(1) shall be substituted as follows:

"(1) Spl. Inv. Circle, Allahabad".

- 2) In the said schedule under column(3) against the jurisdiction of AAC, Allahabad Range 'C', Allahabad item No(2) shall be substituted as follows:

"(11) A & B wards of Faizabad Circle".

This Notification shall take effect from 1-2-85.

(KALYAN CHAND)
UNDER SECRETARY
CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to:-

- 1) The Commissioner of Income-tax, Allahabad.
- 2) The Income-tax Appellate Tribunal (Bombay) Registrar.
- 3) A.D.I. (NSRP) Bulletin, New Delhi.
- 4) Ad.VI/A.B Sections.
- 5) I.T.C.C. Section (2 copies)
- 6) The Joint Secretary & Legal Adviser, Ministry of Law, Chakraborty Bhawan, New Delhi.

(KALYAN CHAND)
Under Secretary
Central Board of Direct Taxes